

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Record of Proceedings**

**Petition No. 65/TT/2012**

- Subject** : Approval of Transmission Tariff from anticipated DOCO to 31.3.2014 for (a) LILO of Neelamangala-Somanhalli 400 kV D/C Line at Bidadi with 1x63 MVAR Bus Reactor (anticipated DOCO 1.1.2012) and (b) 2x500 MVA ICTs with associated bay and equipments along with downstream network at Bidadi GIS S/S (anticipated DOCO 1.1.2012) under System Strengthening-X in Southern Regional Grid.
- Date of Hearing** : 23.7.2013
- Coram** : Shri V. S. Verma, Member  
Shri M. Deena Dayalan, Member  
Shri A. S. Bakshi, Member (E.O.)
- Petitioner** : Power Grid Corporation of India Limited
- Respondents:** Karnataka Power Transmission Corporation Ltd. (KPTCL) and others
- Parties Present** : Shri. S.S. Raju, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri A. M. Pavgi, PGCIL  
Shri V. Srinivas, PGCIL

The representative of the petitioner submitted that-

- (a) As per the Investment Approval dated 10.12.2009, the assets covered in the instant petition are scheduled to be commissioned within 28 months from the date of Investment Approval, i.e 1.4.2012. LILO of Neelamangala-Somanahalli 400 kV D/C Line at Bidadi and the 63 MVAR Bus Reactor (Asset-I) were commissioned on 1.4.2012 and 1.6.2013 respectively. 2X500 MVA ICTs with associated bay and equipment along with downstream network at Bidadi GIS Sub-station was commissioned on 1.4.2013. A part of Asset-I was commissioned one month before the scheduled date and the other part was commissioned after a delay of one month. There was a time over-run of 12 months in case of Asset-II;

- (b) The commissioning of Asset-II was delayed as the ICT meant for Bidadi was diverted to more critical Bahadurgarh Sub-station in the Northern Region. The detailed reasons for the time over-run have already been submitted;
- (c) Bidadi Sub-station is a Gas Insulated Sub-station and the initial spares claimed for the sub-station are more than the 3.5% norms specified for sub-stations.
- (d) The total estimated capital cost is within the approved capital cost; and
- (e) Requested to condone the time over-run in case of Bidadi Sub-station and allow the actual initial spares claimed.

2. The Commission reserved the order in the matter.

By the order of the Commission,

Sd/-  
(T. Rout)  
Joint Chief (Law)